

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 102

New IA/400/ND/2024 in IB/2926/ND/2019

IN THE MATTER OF:

Elantas Beck India Ltd	...	Applicant
Versus		
Agh Wires Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 31.01.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/IRP : Mr. Vishal Ganda, Ms. Devina Bhandari, Advs.
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

New IA/400/ND/2024

This is an application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for seeking exclusion of a period of 36 days from October 16, 2023, i.e., Corporate Insolvency Resolution Process order till November 22, 2023. We have heard the submissions made by Learned Counsel for the applicant. Considering the facts and circumstances mentioned in the application as well as submissions made by Learned Counsel for the applicant, we hereby grant exclusion of a period of 36 days from October 16, 2023, i.e., Corporate Insolvency Resolution Process order till November 22, 2023. IA No. 400/ND/2024 stands allowed and disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)